

**Shri Yadav Narayan Jadhav:** Can you not let me know why my calling attention notice has not been allowed. It is important. So many calling attention notices are allowed.

**Mr. Speaker:** There is a State Government there. We are working under a federal Government. Hon. Members may make representations to that Government, and if that Government applies to this Government, it has been said on the floor of the House, if it is beyond a particular limit, the Centre is prepared to give to any extent. Hon. Members cannot take the role of the local Government there.

**Shri Khushwaqt Rai (Kheri):** May I request that these statements which are being laid on the Table may be supplied to us?

**Mr. Speaker:** Hon. Members who desire to have copies will get them from the Notice Office.

#### REVISION OF PAY SCALES OF CENTRAL GOVERNMENT EMPLOYEES

**Shri S. M. Banerjee (Kanpur):** Under rule 197, I beg to call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon:

"The finalisation of the revised pay-scales of the remaining Central Government Employees and non-implementation of the new pay scales of the employees in almost all Central Government undertakings."

**The Minister of Finance (Shri Morarji Desai):** I lay the statement on the Table of the House.

#### STATEMENT

Subsequent to the issue of the previous Notification on 2nd August, 1960, a further Notification has been issued on 31st August, 1960 covering a large number of posts under 4 Ministries/Departments. A copy of the Notifica-

tion is placed on the Table of the House.

2. The Notification covering civilian employees whose pay is debitale to the Defence Services Estimates is expected to be issued within a week and it will cover the vast majority of civilian employees under the Ministry of Defence.

3. Scrutiny of the scales of pay of the remaining employees under the various Ministries/Departments is under active progress and a further Notification covering a few more Ministries/Departments is expected to be issued within two weeks. It is expected that almost the entire work, barring a few exceptions in respect of isolated posts or groups of posts, will be completed within a couple of months.

4. As regards the second part of the notice, the implementation of the new pay scales involves the process of finalising the pay scales and the payment of arrears. As regards finalisation of the scales, the new pay scales have already been announced in respect of major industrial undertakings directly under Government on the Civil side, including the Railways, except the employees in the Public Sector Companies. In respect of these Companies, I made it clear in my statement in the Lok Sabha on the 15th February, 1960 that it was neither possible nor was it the intention of the Government to ask the Companies controlled by them and other autonomous organisations to extend to the employees of the later any improvements in the salaries and allowances, as also other conditions of service, allowed to Central Government employees as a result of the decisions taken on the recommendations of the Pay Commission.

5. The arrears can be paid only after the employees have exercised the option to elect the new or the old pay scales for which a four-month period is allowed. To expedite payment, the preaudit of the revised pay fixation claims has been waived and

[Shri Morarji Desai]

instructions have been issued that the claims should be finalised and paid with expedition as soon as options are received from individual employees, without waiting for the exercise of their option by all the employees.

**FAMINE CONDITIONS IN MYSORE.**

**Shri Keshava** (Bangalore City): Under rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The famine conditions in some districts of Mysore and the relief measures contemplated."

**The Minister of Food and Agriculture (Shri S. K. Patil):** I lay the statement on the Table of the House. [See Appendix III, annexure No. 158].

**SUPPLY OF WHEAT TO FLOUR MILLS IN PUNJAB**

**Shri P. G. Deb** (Angul): Under rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported purchase of wheat from the open market by the Punjab Government and the impending closure of flour mills in Punjab on account of supply of wheat at higher rate."

**The Minister of Food and Agriculture (Shri S. K. Patil):** I lay the statement on the Table of the House. [See Appendix III, annexure No. 157].

**SCHEDULE REGARDING RATES FOR PAYMENT TO CANE-GROWERS.**

**Shri Khushwaqt Rai** (Kheri): Under rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent

public importance and request that he may make a statement thereon:

"The delay in the publication of the schedule giving rates for payment to cane-growers."

**The Minister of Food and Agriculture (Shri S. K. Patil):** I lay the statement on the Table of the House. [See Appendix III, annexure No. 158].

**CRACKS IN CHATTAR MANZIL PALACE, LUCKNOW**

**Shrimati Ila Palchoudhuri** (Nabadwip): Under rule 197, I beg to call the attention of the Minister of Scientific Research and Cultural Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported cracks in the Chattar Manzil Palace, Lucknow, and the measures taken to shift the Central Drug Research Institute therefrom."

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I lay the statement on the Table of the House. [See Appendix III, annexure No. 159].

**CORRECTION OF ANSWER TO STARRED QUESTION NO. 589**

**The Deputy Minister of Defence (Shri Raghubarmaiah):** I beg to lay on the Table a statement correcting the reply given on the 20th August, 1960 to a supplementary by Shri Jaipal Singh on Starred Question No. 589 regarding import of horses from Australia.

**STATEMENT**

In reply to a supplementary asked by Shri Jaipal Singh in connection with Starred Question No. 589 answered in the Lok Sabha on the 20th August, 1960, regarding the horses im-